

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 104

(IB)-244(PB)/2019

IN THE MATTER OF:

Stressed Asset Stabilization Fund (SASF)
Vs.

.... Applicant/petitioner

Jain Studio

.... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 22.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant: Ms. Anju Bhushan Gupta & Ms. Apoorva Gulati, Advs.
For the respondent Mr. Asif Ahmad, Mr. Vikhyat Oberoi, Mr. Kaushal Sharma, Ms. Mounika Donur, Advs.

ORDER

Learned counsel for the respondent states that reply has been filed today and the cost of Rs. 10,000/- has also been paid. A copy of the reply has been handed over to the counsel for the petitioner in the court.

Rejoinder, if any, be filed within five days from today with a copy in advance to the counsel for the respondent.

List for arguments on 06.05.2019.


(M. M. KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)